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(c) The Goernment of West Bengal is understood to be still considering these recommendations for revised qualifications for the teaching posts.

Rabi Seed Procurement

- 458. SHRI D. S. PATIL: Will the Minister of AGRICULTURE be pleas ed to State:
- (a) whether there is a setback to rabi seed procurement particularly in case of wheat: and
 - (b) if so. what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a)

The procurement by the National Seeds Corporation, of Rabi seeds, especially wheat, is in progress. The present indi- i cations are that the procurement of certified seed in respect of cereals may be, by and large, satisfactory.

(b) Does not arise.

Supply of foodgrains to Maharashtra State

- 459. SHRI D. S. PATIL: Will the Minister of AGRICULTURE be pleased | to State:
- (a) whether it is a fact that the Maharashtra Government have requested the Central Government recently for a higher quota of rice and wheat for that State; and
- (b) if so, the quantity of foodgrains Government have agreed to release as revised quota to that State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) Yes, Sir. The Government of Maharashtra have asked for increasing the allotment of wheat and milo for the month j of May, 1974.

(b) For May, 1974, the Maharashtra Government has been allotted 118 thousand tonnes of foodgrains. Allotment of foodgrains are made to States every month after taking into account the overall availability in the Central Pool, relative needs of deficit States, local market availability, price positon and other relevant factors. The allotment for May, 1974, has been made taking the above factors and also the expected improvement in the market availability of wheat as a result of the revised procurement and pricing policy for wheat for the 1974-75 rabi season and the permission given to the roller flour mills to make their own purchases of wheat with effect from the 15th May, 1974.

Allotment of out-of-turn accommodation to Central Government Employee

- 460. SHRI JAGJ1T SINGH ANAND: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) the number of quarters allotted on outof-turn in Type I, II, III and IV, type-wise, since 1960, year-wise;
- (b) the number of quarters allotted in Type I, li. III and IV, type-wise, on regular basis according to date of priority since I960, year-wise:
- (c) whether it is a fact that the Central Government Employees Unions/ Associations have demanded complete stoppage of out-ofturn allotment; and
- (d) if so, the reasons for which out-of-turn allotment is not being stopped?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b) The information in regard to out-of-turn allotments made in types I, II, III and IV, type-wise and year-wise and the number of allotments made ac-

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cording to the date of priority since ber of such allotments made during the 1960 is not readily available. The num- last three years is as under: —

			Allotments made on						
Турс			Ad hoc basis			Regular basis			
			1971	1972	1973	1971	1972	1973	
I		•	116	137	155	289	371	413	
· II		•	301	315	350	644	409	419	
III	•	•	67	100	111	831	464	792	
IV			71	108	86	842	7 58	838	

- (c) Yes, Sir.
- (d) After discussion with representatives of a few staff associations, it was agreed to continue ad hoc allotments on medical grounds in extreme cases of hardship because of serious illness such as Cancer and T.B. The question of stoppage of ad hoc allotments to dependent relations of retiring officers is being considered. The representatives of the Associations also agreed that ad hoc allotments to dependent relations of officers dying in harness might continue. In view of the discussions which took place, ad hoc allotments on medical grounds are being made in cases of extreme hardship and of serious diseases, such as cancer, T.B., heart attack, etc.

Residential- accommodation for Government Employees in the Capital

- 461. SHRI BHOLA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to refer to the answer to Starred Question 62 given in the Rajya Sabha on the 24th April, 1974 and state:
- (a) what is the actual percentage of allotment of residential accommodation to Central Government employees at Delhi/New Delhi in each type of accommodation as on 1st April, 1974;
- (b) what is the number of new quarters, type-wise, constructed at Delhi, New Delhi for Central Government employees since 1968, and what is the num-

ber of quarters likely to be constructed, typewise, during the year 1974-75;

to Questions

- (c) what is the number of newly constructed quarters lying vacant as on 1st April, 1974 at Delhi/New Delhi in Type I, II, III and IV and what are the reasons for not allotting these quarters to employees;
- (d) whether Government propose to requisition private houses on the pattern of the various other Government departments/undertakings for allotment to employees as urged upon by the various Staff Associations; and
- (e) if so, when it is likely to be implemented and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b) The information is as under: —

PerceaSieu No. of Likelytobe Type of salis- qu^rteri constvuet-faction constructed ed during since 1968 1974-

I	47.8	191	64
IJ	38.5	1,506	260
III	34.4	798	152
IV	48.2	776	504
V	34.5		
VI	38.3		٠,
VII	28.5	••	• •
VIII	14.3		• •